

डा० लक्ष्मीनारायण पाण्डेय : मैंने दूसरा प्रश्न भी उठाया था। राज्य सरकार ने उस के सम्बन्ध में भा. कांई कार्रवाई नहीं की है। इस का प्रमाण यह है कि 1969-70 और 1970-71 में जो दरोगा शुगर मिल है वह डिफाल्टर रहा लेकिन डिफाल्टर मानने पर भी उस के खिलाफ कोई कार्रवाई नहीं की गई है। अगर की जाती तो मंत्री महोदय के पास उस की सूचना होती।

श्री बाल गोविन्द वर्मा : इसीलिये मैं कहना हूँ कि आप को इस मामले को राज्य सरकार का नोटिस में लाना चाहिये। आप यूनिथन से कहें जिस के द्वारा आप को सूचना मिली है, कि वह राज्य सरकार के पास इस मामले को ले जायें। लेकिन इस मामले में स्टेट गवर्नमेंट एप्रोप्रिएट गवर्नमेंट है सेंट्रल गवर्नमेंट इस बारे में कुछ नहीं कर सकती। इस में मैं यहाँ राय दे सकता हूँ कि वह वहाँ जा कर इस मामले को सरकार के साथ उठाये।

एक माननीय सदस्य : आप भी तो उन को लिख सकते हैं।

श्री बाल गोविन्द वर्मा : वह तो हम लिखेंगे, लेकिन अच्छा होगा कि आप वहाँ खुद उठाये।

श्री डा० के० पंडा ने जो कुछ कहा है उस के बारे में मैं कह सकता हूँ कि...

SHRI D. K. PANDA : I cannot understand Hindi.

MR. CHAIRMAN : He can hear the translation.

SHRI BALGOVIND VERMA : Mr. Panda said that the mills in his State have not paid bonus for the last four years and only this year they have paid some bonus. There are specific rules in regard to this matter. If they have not been paid, I think the State Government should have taken action.

SHRI K. NARAYANA RAO (Bobilli) : The State Government passes on the buck to the Central Government and the Central Government passes on the buck to the State Government, although the Essential Commodities Act and Bonus Act are Central Acts.

SHRI BALGOVIND VERMA : So far as sugar mills and labour problems in sugar mills are concerned, they are the responsibility of the State Government.

डा० लक्ष्मीनारायण पाण्डेय : एक आपका है। इसके तहत अगर राज्य सरकार काम नहीं करती तो आप कार्रवाई कर सकते हैं। यह केन्द्रिय कानून है, राज्य सरकार का कानून नहीं है।

श्री बाल गोविन्द वर्मा : इस कानून को राज्य सरकारों द्वारा ही बरती जाता है। इसके अलावा मुझे कुछ नहीं कहना है।

SHRI D. K. PANDA : May I know whether the Central Government is going to send some instructions to the State Governments for implementation of this formula?

SHRI BALGOVIND VERMA : I will draw the attention of the State Governments, so far as the bonus is concerned.

डा० लक्ष्मीनारायण पाण्डेय : सीजनल फ़ैक्ट्र होने के कारण वहाँ के श्रमिकों को बोनस नहीं मिल पाता है। साठ दिन पूरा वे काम नहीं कर पाते हैं।

श्री बाल गोविन्द वर्मा : जो नियम है उसको हम तोड़ नहीं सकते हैं।

17.06 hrs.

MOTION RE. CONTEMPT OF  
THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : As the House is aware, there were some incidents this afternoon. As a result of that, in consultation with members of this House, I beg to move :

"This House resolves that the persons calling themselves (1) Siphai Rai and (2) Ram Janam Singh, who shouted and threw some leaflets from the Visitors' Gallery on the floor of the House at 15.05 hours today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 5 P.M. on Thursday, the 10th August, 1972 and sent to Tihar Jail, Delhi."

श्री हुकम खन्द कछवाय (मुरेना) : इस प्रकार की पहले भी घटनायें हुई हैं। लेकिन उनको ले कर इस प्रकार पहले कभी नहीं किया गया है। इस तरह में मंत्री महोदय की तरफ से पढ़ कर पहले कभी नहीं सुनाया गया है।

MR. CHAIRMAN : The question is :

"This House resolves that the persons calling themselves (1) Siphai Rai and (2) Ram Janam Singh, who shouted and threw some leaflets from the Visitors' Gallery on the floor of the House at 15.05 hours today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 5.00 P.M. on Thursday, the 10th August, 1972 and sent to Tihar Jail, Delhi."

*The motion was adopted.*

17.08 hrs.

**DISTURBED AREAS (SPECIAL COURTS) BILL—Contd.**

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :

"That rule 338 of the Rules of Procedure and Conduct of Business

in Lok Sabha in its application to the motion for rescission of the decision of the House adopting amendment for reference of the Disturbed Areas (Special Courts) Bill, 1972 to a Joint Committee be suspended."

MR. CHAIRMAN : The question is :

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for rescission of the decision of the House adopting amendment for reference of the Disturbed Areas (Special Courts) Bill, 1972 to a Joint Committee be suspended."

*The motion was adopted.*

SHRI R. D. BHANDARE : I beg to move :

"That the decision of the House adopting amendment for reference of the Disturbed Areas (Special Courts) Bill, 1972, to a Joint Committee, be rescinded."

MR. CHAIRMAN : The question is :

"That the decision of the House adopting amendment for reference of the Disturbed Areas (Special Courts) Bill, 1972, to a Joint Committee, be rescinded."

*The motion was adopted.*

MR. CHAIRMAN : Now, the House stands adjourned to meet again tomorrow at 11 A.M.

17.11 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 10, 1972/Sravana 19, 1894 (Saka).*